## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:483 ANSWERED ON:26.02.2015 PENDING COURT CASES Ajmal Shri Sirajuddin;S.R. Shri Vijay Kumar

## Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of cases of D Voters, Foreigners and Fisherman from other countries including Sri Lanka pending in Supreme Court, High Courts, Subordinate Courts including Fast Track Courts as on date, Separately;

(b) the number of such cases disposed of in these courts during the last three years, court and year-wise;

(c) the reasons for pendency of such cases and the remedial steps taken/being taken by the Government in this regard; and

(d) the details of sanctioned strength and vacancies in Fast Track Courts in the country along with the steps taken to fill up these vacancies?

## **Answer**

MINISTER OF LAW AND JUSTICE (Shri D.V. Sadananda Gowda )

(a) to (c) : Madam, this information is not maintained centrally.

(d): A statement indicating the numbers of Fast Track Courts (FTCs) reported functional is enclosed as Annexure. Filling-up of vacancies in subordinate courts including FTCs is within the purview of the respective State Government and the High Court.

## Annexure

STATEMENT REFERRED TO IN REPLY TO THE LOKSABHA UNSTARRED QUESTION NO. 483 TO BE ANSWERED ON 26th February, 2015

STATEMENT REGARDING NUMBER OF FAST TRACK COURTS APPROVED FOR 11TH FINANCE COMMISSION FUNDING IN 2000 AND FUNCTIONAL AS ON 31/3/2005, 31/3/2011 AND ON THE DATE MENTIONED

Sl.No. Name of the State Approved no. of No. of FTCs As on FTCs as in 2000 functioning

29 Delhi - 10 March, 14 Total 1734 895